NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

CA No.200/2017 IN CP (IB) NO. 03/Chd/CHD/2017

In the matter of:

M/s Hind Motors Mohali Pvt. Ltd.

...Petitioner/Corporate Debtor

Present:

Mr. Kamal Satija, Advocate for the Liquidator.

Mr. Anil Kumar Aggarwal, Advocate for Mr. Ashish Mohan

Gupta, ex-Director respondent No.1.

CA No.200/2017

Mr. Anil Kumar Aggarwal, Advocate for respondent No.1 seeks short time to file reply to the application. Let the needful be done within three days. Copy of the same be also supplied to the learned counsel for the applicant during course of the day.

Learned counsel for the Liquidator has filed affidavit of service in respect of all the five respondents but there is no representation from respondents No.2 to 5.

Matter be listed for hearing on 09.01.2018. The effect of nonrepresentation from respondents No.2 to 5 shall also be considered on the said date.

Learned counsel for the applicant has handed over the list of required information/documents from the respondents which be taken on record. Copy of the same has been supplied to learned counsel for respondent No.1. The respondent No.1 also to respond to the same by the next date.

Sd/-(Justice R.P. Nagrath) Member (Judicial)

December 13, 2017